

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)

ITEM No.05
C.P (IB) No.194/BB/2022

IN THE MATTER OF:

M/s. Clearwater Capital Partners Singapore
Fund IV Pvt., Ltd.,
Vs
M/s.Skylark Arcadia Private Limited

... Petitioner
... Respondent

Order under Section 7 of I& B Code, 2016

Order delivered on: 04.10.2023

CORAM:

JUSTICE (RETD.)T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Dhyan Chinnappa Sr. Counsel
For the Respondent : Ms. Amrita Jain

ORDER

1. Heard the Ld. Counsel for the Petitioner and Ld. Counsel for the Respondent.
2. The Ld. Senior Counsel for the Petitioner argued the matter today.
3. The Ld. Senior Counsel for the Petitioner is directed to file two page note along with relevant documents within two weeks.
4. The Ld. Counsel appearing on behalf of the Respondent requested short adjournment since the Senior Counsel is not available today. At the request, list the case on **31.10.2023**.

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-

T.KRISHNAVALLI
MEMBER (JUDICIAL)

Gayathri